



CENTRAL ELECTRICITY REGULATORY COMMISSION

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सत्यमेव जयते

Petition No. 44/TL/2024

Dated: 26.4.2024

NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF SECTION 15 OF THE ELECTRICITY ACT, 2003

An application under Section 14 of the Electricity Act, 2003 (the Act) has been made by POWERGRID Bhuj Transmission System Limited, B-9, Qutab Institutional Area, Katwaria Sarai, New Delhi 110016, for the grant of a separate transmission licence for the implementation of the communication scheme-"Requirement of additional FOTE of STM-16 capacity at Bhuj-II substation to cater to connectivity of RE Gencos" on Regulated Tariff Mechanism mode (hereinafter referred to as the 'transmission scheme/project'). The scope of the project for which a transmission licence has been sought is as follows:

S. No.	Scope of the Transmission Scheme	Implementation timeframe
1.	Supply and installation of 01 no. 5 MSP (1+1) FOTE (STM-16 capacity) at Bhuj-II station	12 months from date of allocation, i.e. by 6.7.2024
Total Estimated Cost		Rs.0.30 crore

- The Central Transmission Utility of India Limited vide its letter dated 1.4.2024 has recommended for the grant of transmission licence to the applicant to establish the proposed transmission system.
- Based on the material available on record, the Commission vide order dated 18.4.2024 in Petition No. 44/TL/2024, has proposed to issue a transmission licence to the applicant for establishment of the transmission scheme as noted in para 1 above.
- A copy of the application, along with its annexures and enclosures, made by the applicant for the grant of an inter-State transmission licence to POWERGRID Bhuj Transmission System Limited before the Commission can be accessed at the website www.powergrid.in/subsidiaries or inspected by any person in the Commission's office by following the laid down procedure.
- Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act that suggestions or objections, if any, to the Commission's proposal to grant a transmission licence to the applicant, as aforesaid, be sent to the undersigned by 7.5.2024 at the above noted address. The suggestions or objections received after the specified date shall not be considered.
- The application shall be taken up for the further hearing by the Commission on 8.5.2024. Any person who files suggestions or objections may in his/her discretion attend the hearing, for which no TA/DA shall be paid by the Commission.

Sd/-
(Harpreet Singh Pruthi)
Secretary